GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO. 1750 TO BE ANSWERED ON FRIDAY, 11th FEBRUARY, 2022

BOGUS VOTERS

1750. SHRI T.N. PRATHAPAN: SHRI KUMBAKUDI SUDHAKARAN: SHRI JASBIR SINGH GILL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has conducted any research to show the manner in which linkage of Voter ID with Aadhaar will be able to reduce the number of bogus voters;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government maintains data on the number or percentage of bogus voters within the system;
- (d) if so, the details thereof since 2014 till date and if not, the reasons therefor;
- (e) whether the Government has considered the possibility of the Aadhaar databases diluting the smaller Voter ID database and exacerbating the bogus voter issue; and
- (f) if so, the details thereof including the manner in which this would be countered and if not, the reasons therefor?

ANSWER

MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

- (a) and (b): No sir. No such research has been conducted. However, there is no question of bogus voter. Linkage of voter ID with Aadhaar is related to multiple entries in the electoral roll in some cases, where electors move from one place to another without disclosing the previous entry in the roll. Since Aadhaar is the only available biometric driven unique identity, its use will help the elector. This will facilitate a system where concerned elector will have single and unique identity in the electoral roll also.
- (c): Every eligible citizen is entitled to be on the roll. There is no question of maintaining a percentage.
- (d) to (f): Both the databases are distinct and will not overlap. Hence, the question does not arise.
